

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH : NEW DELHI

O.A. No. 2738/91
MA-3855/94



New Delhi, dated the 30th November, 1994

CORAM

Hon'ble Shri N.V. Krishnan, Vice Chairman (A)

Hon'ble Smt. Lakshmi Swaminathan, Member (J)

1. Bansi s/o Shri Kana
2. Munna s/o Shri Kumaba
3. Om Parkash s/o Sh. Nanu Ram
4. Sua s/o Shri Hanuman
5. Deda s/o Shri Nanu
6. Rameshwar s/o Shri Ghisa
7. Chandra s/o Shri Hanuman
8. Raju s/o Shri Sunder
9. Bhanwar s/o Shri Mangala
10. Ghansi s/o Shri Govinda
11. Vhaggan s/o Shri Thana
12. Munner Khan s/o Shri Dina Khan
13. Mahadev s/o Shri Ruda
14. Vazir Khan s/o Shri Dina Khan

..Applicants

Applicants No. 1 to 5 all were working as C/L under P.W.I Western Railway, Sikar(Raj.) and P.W.I 199, Krishna Nagar, Rewari(Har.)

Applicants No 6 to 10 : All were working as C/L under P.W. I Western Railway, Ringus.

Applicant No.11: was working as C/L under Division Engineer, Depot-Ringus.

Applicant No.12 to 14 : All were working as C/L under I.O.W. Western Railway, Jaipur R/o Alwar(Raj)

(By Advocate Shri M.K.Gaur, proxy counsel for Shri V.P.Sharma)

versus



1. Union of India through the Genl. Manager
Western Railway, Churchgate, Bombay
2. The Divisional Railway Manager,
Western Railway, Jaipur.
3. The Asstt.Engineer(North)
Western Railway, Jaipur.

.... Respondents

(By Advocate Shri Ashwani Kumari proxy
counsel for Shri Remesh Gautam)

ORDER (ORAL)

[Hon'ble Shri N.V. Krishnan, Vice Chairman (A)]

The applicants were casual labourers in the Railways and after being engaged for some time they were ⁱⁿ They disengaged. He then filed this OA for a direction to the respondents to consider them for regularisation of their services as per Railway Board circular dated 28-8-1987, in preference to the juniors and also to direct the respondents to re-engage them in preference to their juniors until they are regularised for work on a casual basis..

2. A similar matter Net Ram & Ors V/s Genl. Manager (WR) OA No.2441/91 was decided on 26-5-1994. The applicants therefore, filed MA 3855/94 for disposing of the present OA on that basis which is not resisted.

3. In view of this submission, we are of the view that this OA can now be disposed of with similar directions as the earlier case of Net Ram & Others (Supra)

4. Accordingly this OA is disposed of with a

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direction to the respondents to include the names of the applicant in the Live Casual Labour Register, if they are eligible for such inclusion in terms of the circular No.220E/190-XIX-A/RIV, dated 28-8-87 of the General Manager, Northern Railway (referred to in Net Ram's judgment) and give engagement to the applicants as casual labourer if and when the need arises, in accordance with their seniority in that Register.

It is made clear that in order to enable the respondents to take such action, the applicant ~~to~~ should submit representations to the competent authority within one month from the date of receipt of this order alongwith proof relating to the claim that they are entitled to be included in the Live Casual Labour Register ~~and~~ ⁱⁿ case such representations are received, the respondents are directed to dispose them off in accordance with law within a further period of three months thereafter under intimation to the applicants.

5. MA-3855/94 for disposal of this OA in accordance with the judgment of Net Ram's case and thus the same has become infructuous and stands disposed of accordingly.

Lakshmi Swaminathan
(Lakshmi Swaminathan)
Member (J)

N.V. Krishnan
(N.V. Krishnan)
Vice Chairman (A)

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